

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

**Service Tax Miscellaneous (Condonation of Delay)
Application No.70421 of 2019**

(On behalf of appellant) **In**

Service Tax Appeal No.70664 of 2019

(Arising out of Order-in-Appeal No.237/ST/Alld/2018 dated 11/05/2018
passed by Commissioner (Appeals) Customs, Central Excise & Service Tax,
Allahabad)

Shri Suresh Giri,

.....Appellant

(VERSUS

Commissioner of Central Excise &

CGST, Allahabad

....Respondent

APPEARANCE:

Shri Ajay Kumar Yadav, Advocate for the Appellant

Shri Santosh Kumar, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70233/2023

DATE OF HEARING & DECISION : 01 December, 2023

P.K. CHOUDHARY:

The Appellant has filed this Miscellaneous Application for condoning the delay of 170 days in filing the appeal before the Tribunal.

2. After hearing the learned Counsel appearing for the Appellant and also on going through the Miscellaneous Application, we are not satisfied with the reasons for the delay. Accordingly, the Miscellaneous Application (COD) filed by the appellant is dismissed. Appeal also gets disposed of.

(Dictated and pronounced in open court)

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**